

15

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A.No.942/94

Date of Order: 12.12.94

BETWEEN:

R.Balaram .. Applicant.

A N D

1. Commandant/Admin Officer,  
AOC Records,  
Post: Trimulgherry,  
Secunderabad - 15.
2. The Commandant,  
HQ Artillery Centre,  
Golconda, Hyderabad.

.. Respondents.

— — —

Counsel for the Applicant .. Mr.K.Sudhakar Reddy.

Counsel for the Respondents .. Mr.N.V.Raghava Reddy

— — —

CORAM:

HON'BLE SHRI A.V.HARIDASAN : MEMBER (JUDL.)

HON'BLE SHRI A.B.GORTHI : MEMBER (ADMN.)

— — —

(16)

.. 2 ..

O.A.No.942/94

Date of Order: 12.12.94

X As per Hon'ble Shri A.V.Haridasan, Member(Judl.) X

- - -

The applicant working as Boot Maker since 1962 has prayed for a direction to the respondents to extend to him the pay scale of Rs.210-290 w.e.f. 22.8.83 and the revised scale Rs.260-400 w.e.f. 15.10.84 and with all consequential benefits.

2. The applicant along with six others had earlier filed OA.1199/93 for the same relief. At the time when the application came up for final hearing it was noticed that the applicant herein who was the applicant No.5 in the above said OA, had not impleaded Head of Department in which he was working and therefore the OA was disposed of dismissing the application in so far as this applicant before us was concerned and allowing the claim of others leaving liberty to the applicant to file a fresh OA. Now as the applicant has been re-transferred to Artillery Centre, Golconda the applicant has filed this application impleading the necessary parties for extention of the benefit of the judgement in OA.1199/93 to him.

3. When the application came up for hearing on admission Sri N.V.Raghava Reddy, learned counsel for the respondents conceded that the applicant is placed similarly as the applicants in OA.1199/93 and that the application can be disposed of in the light of the decision taken in that case.

4. In view of what is stated above this application is disposed of with the following directions:-

The pay scale of Rs.260-400 shall be given to the applicant w.e.f. 15.10.84 on notional basis and the monetary benefits should be

/

(12)

.. 3 ..

given to him w.e.f. 1.9.92.

5. The direction as afore-said shall be complied with within a period of 2 months from the date of receipt of this order. No order as to costs.



(A.B.GORTHI)

Member (Admn.)



(A.V.HARIDASAN)

Member (Judl.)

Dated: 12th December, 1994

(Dictated in Open Court)

sd



Deputy Registrar (Judl.)

Copy to:-

1. Commandant/Admin Officer, AOC Records, Post Tirumalgherry, Secunderabad-15.
2. The Commandant, HQ Artillery Centre, Golconda, Hyd.
3. One copy to Sri. K.Sudhakar Reddy, ad locata, CAT, Hyd.
4. One copy to Sri. N. Raghava Reddy, Addl. CGSC, CAT, Hyd.
5. One copy to CAT, Hyd.
6. One spare copy.

Rsm/-

OA 942/ay

Typed by

Computation by

Checked by

Approved by

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH HYDERABAD

THE HON'BLE MR.A.V.HARIOSAN : MEMBER (D)

AND

THE HON'BLE MR.A.B.GORTHI : MEMBER (A)

DATED: 12/12/94

ORDER/JUDGMENT

M.A/R.P/C.P.No.

O.A.NO. 942/ay

T.A.NO.

Admitted and Interim Directions issued.

Allowed.

Disposed of with Direction.

Dismissed.

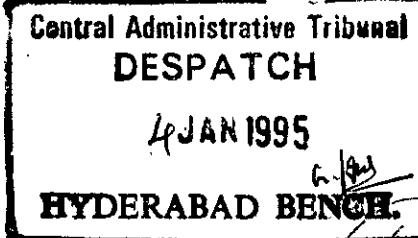
Dismissed as withdrawn

Dismissed for default

Rejected/Ordered

No order as to costs.

*No Spare copy*



YLKR